

Central Administrative Tribunal: Principal Bench

O.A. No.196/2002

New Delhi this the 23rd day of January, 2002

Hon'ble Mr. V.K. Majotra, Member (A)

Harcharan Singh
S/o Surjan Singh
R/o 198, North Avenue,
New Delhi-110001.

-Applicant

(By Advocate: Shri Mahesh Srivastava with
Shri Pankaj Srivastava)

Versus

1. Union of India
Through its General Manager,
Northern Railway, Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway, Firozpur Cantt.
Punjab.

-Respondents

ORDER (Oral)

Hon'ble Mr. V.K. Majotra, Member (A)

The applicant has challenged the validity of the action of the respondents in not revising his pension in accordance with the para 137.14 of the recommendation of the Vth Central Pay Commission (Vth CPC) and has sought direction to the respondents to revise his pension @ Rs.3875/- per month w.e.f. 1.1.1996 and pay arrears along with interest. The applicant is reported to have made a representation dated 2.9.2000 (Annexure-A) which has remained undecided.

2. In my considered view, interest of justice would be duly met if, at this stage itself and without issuing a notice to the respondents, the respondents are asked to decide applicant's representation dated 2.9.2000 by passing a reasoned and speaking order within a period of

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two months from the date of communication of these orders. I order so accordingly. On remaining aggrieved, on disposal of his representation, the applicant will have liberty.

3. A copy of the OA be sent to the respondents who may treat the same as a supplementary representation.

4. The OA is disposed of in the above terms.

Majotra
(V.K. Majotra)
Member (A)

cc.